

### West Bengal University Laws Amendment (No. 2) Act, 1976

# 31 of 1976

[17 May 1976]

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PREAMBLE

An Act to provide for compulsory retirement of Vice-Chancellors on attaining the age of sixty-five years.

Whereas it is expedient to provide for compulsory retirement of Vice-Chancellors on attaining the age of sixty-five years;

It is hereby enacted in the Twenty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV of the 15th April, 1976; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 22nd April, 1976.

### 1. Short title :-

This Act may be called the West Bengal University Laws Amendment (No. 2) Act, 1976.

### 2. Definition :-

In this Act, unless the context otherwise requires, "University" means any of the Universities constituted or established, as the case may be, under sub-section (1) of section 3 of-

(i) the Calcutta University Act, 1966(West Ben. Act II of 1966);

(ii) the North Bengal University Act, 1961(West Ben. Act XXVII of

1961.);

(iii) the Kalyani University Act, 1960(West Ben. Act XIII of 1960);

(iv) the Burdwan University Act, 1959(West Ben. Act XXIX of 1959);

(v) the Jadavpur University Act, 1955(West Ben. Act XXXIII of 1955); and

(vi) the Rabindra Bharati Act, 1961(West Ben. Act XXIX of 1961).

# 3. Age of compulsory retirement of Vice-Chancellor :-

Notwithstanding anything contained in any law for the time being in force, no person shall hold office as a Vice-Chancellor of a University after he has attained the age of sixty-five years:

Provided that nothing contained in this section shall apply to a Vice-Chancellor who was appointed before the coming into force of this Act.

Explanation.-For the purposes of this section, a Vice-Chancellor includes a Pro-Vice-Chancellor.